

F. No. REG-17/1/2023-Regulation-FSSAI
Food Safety and Standards Authority of India
(A Statutory Authority established under the Food Safety & Standards Act, 2006)
FDA Bhawan, Kotla Road, New Delhi-110002

Dated, the 22 May, 2023

Subject: Direction under Section 16 (5) of Food Safety and Standards Act, 2006 regarding enforcement of the Food Safety and Standards (Labelling and Display) Second Amendment Regulations, 2022

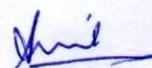
Reference is drawn to the Food Safety and Standards (Labelling and Display) Second Amendment Regulations, 2022 published in the Gazette of India (F. No. Std/SP-08/A-1-2020/N-01) on 11th October, 2022 (enforceable with effect from 1st May, 2023), wherein, Sl. No. 1 of the table at sub-paragraph (3) of paragraph (1) in Schedule-II specifies a 'Note' below the declaration for 'Pan Masala' as:

“Note: The warning statement must cover 50% of front-of-pack of the label”;

2. In this context, representation has been received from association requesting an extension of the aforementioned 'Note' amendment so as to exhaust the packaging material having the existing warning and to arrange for the new packaging material.

3. After due consideration of the representation and also to ensure sustainable practices for food business operations, it has been decided to defer the enforcement of above mentioned 'Note' i.e. “The warning statement must cover 50% of front-of-pack of the label” in Schedule-II of Food Safety and Standards (Labelling and Display) Second Amendment Regulations, 2022 for a period of three months from the date of enforcement i.e. 1st May, 2023 (as mentioned in the amendment regulation).

4. This issues with the approval of the Competent Authority in exercise of the powers conferred under Section 16 (5) of the Food Safety and Standards Act, 2006.



(Dr. Amit Sharma)
Director
Regulation Division
FSSAI, New Delhi

To:

1. ED(CS)-with a request to communicate to Food Safety Commissioners of all States/UTs and all Regional Directors, FSSAI
2. Director (Import)-with a request to communicate to all Authorized Officers

Copy to:

1. PPS to Chairperson, FSSAI
2. PS to CEO, FSSAI
3. Advisor (S&S)
4. Advisor (QA)
5. CITO, FSSAI-with a request to upload the direction on the FSSAI website